

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16301/2020

(Arising out of impugned final judgment and order dated 31-01-2019 in MUA227 No. 595/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHEEM SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.90132/2020-CONDONATION OF DELAY IN FILING and IA No.90133/2020-EXEMPTION FROM FILING O.T.)

Date : 10-12-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. V.K. Shukla, Senior Advocate
Mr. Rajeev Kumar Dubey, Advocate
Mr. Ashiwan Mishra, Advocate
Mr. Anurag Tiwari, Advocate
Mr. Kamalendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice on the special leave petition as well as on the application for condonation of delay in filing special leave petition, returnable within four weeks.

In the meantime, status quo, as it exists today, shall be maintained by the parties with regard to the suit property.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
COURT MASTER